

Indianisation of Foreign Firms

3384. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to lay a statement on the Table showing:

(a) the names of the foreign firms, the control and management of which have been passed on to Indians (Industry-wise) during the period from 1956 to 1958;

(b) the compensation paid in each case;

(c) the mode of payment;

(d) the countries to which these firms formerly belonged; and

(e) how many of these firms have managing agency system?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) to (e). The Department of Company Law Administration does not have the required information. But the Reserve Bank of India periodically carries out Surveys of Foreign Liabilities and Assets. On the basis of the information collected for these Surveys by the Reserve Bank of India for the period since 1955, there were 12 major instances, exclusive of nationalised companies (e.g., foreign controlled Gold Mining Companies and Foreign Life Insurance Companies) of take-over or liquidation or Indianisation of foreign controlled companies. Further details are not available, and cannot be collected by this Department without an expenditure of time and labour which would be incommensurate with the result.

Press Information Bureau Branch Offices in U.P.

3385. **Shri Sarju Pandey:** Will the Minister of Information and Broadcasting be pleased to state the number of branch offices of the Press Information Bureau which have been opened during 1958-59 in Uttar Pradesh?

The Minister of Information and Broadcasting (Dr. Keskar): No branch office of the Press Information Bureau

was opened in Uttar Pradesh during 1958-59.

I.L.O. Expanded Programme of Technical Assistance

3386. { **Shri S. C. Samanta;**
Shri Subodh Hansda;

Will the Minister of Labour and Employment and Planning be pleased to lay a statement showing:

(a) how the training facilities abroad offered by the I.L.O. Expanded Programme of Technical Assistance and Colombo Plan have been utilised up to date;

(b) how many persons thus trained have come back;

(c) how their services have been utilised; and

(d) how many persons are proposed to be sent during the remaining period of the Second Five Year Plan?

The Deputy Minister of Labour (Shri Abid Ali): (a) 142 persons have been trained or are at present undergoing training in various subjects concerning Labour.

(b) All the persons except 15 trainees who are at present receiving training in Australia and UK have come back.

(c) The Central Government Officers were, on return from training, employed on work so as to derive full benefits from their training abroad. It is believed that same would be the position with regard to the officers of the State Governments and Workers and Employers' representatives

(d) About 50

Industrial Relations in Public and Private Sectors

3387. { **Shri Ram Krishan Gupta;**
Pandit D. N. Tiwary;

Will the Minister of Labour and Employment and Planning be pleased to state at what stage is the question of following uniform principles in

matters relating to industrial relations in the public and private sectors?

The Deputy Minister of Labour (Shri Abid Ali): The laws on industrial relations namely, the Industrial Disputes Act, 1947, the Indian Trade Unions Act, 1926 and the Industrial Employment (Standing Orders) Act, 1946, apply to both public and private sector undertakings.

Jute Mills

3338. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of foreign exchange essential for the implementation of Plan targets for the setting up of Jute Mills in India;

(b) how much of the above has so far been sanctioned; and

(c) the amount of foreign exchange for which applications are still pending?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) About Rs. 7 lakhs for the establishment of a new jute mill in Assam;

(b) Nil

(c) No application is pending.

Accommodation for Central Government Offices in Delhi

3339. Shri Ram Krishan Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any overall assessment of the accommodation requirements for Central Government Offices in the Capital has been made; and

(b) if so, details of the assessment made and number of new buildings for Central Government Offices required (Department-wise)?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes.

(b) A statement showing the requirements of the various offices of

the Central Government catered for from the general pool is laid on the Table of the Sabha. [See Appendix VII, annexure No. 6.]

Against the total requirements of 42.78 lakhs sq. ft. the accommodation available at present is as under:—

	Lakh sq. ft.
(1) Permanent Government owned building	10.38
(2) Leased and requisitioned buildings (including Princely houses)	5.71
(3) Temporary hutments	21.59
	<hr/> 35.68

Three multi-storeyed buildings which will provide 4.32 lakh s.ft. of accommodation are under construction, and five more buildings are proposed to be constructed, which will partially meet the shortage that will be caused on account of demolition of temporary hutments.

The allocation of accommodation in the new buildings will be considered when they are ready for occupation

Handlooms

3390

{ Shri Ram Krishan Gupta:
Shri Siddananjappa:
Shri Nek Ram Negi:
Shri Bhakt Darshan:

Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of handlooms registered so far (State-wise); and

(b) which are the States that have not shown good progress in the Handloom Industry?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) A statement is laid on the Table of the Sabha. [See Appendix VII, annexure No. 7].

(b) All the States have shown good progress in the implementation of the schemes for the development of Handlooms.